

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-226/ND/2022
IA/2600/2024, RA/38/2024

IN THE MATTER OF:

M/s. Apex Electro Devices Pvt. Ltd.

...PETITIONER

Vs.

M/s. Dynamic Engineers Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :

ORDER

IA/2600/2024 & RA/38/2024

Ld. counsel for the Applicant is present. Ld. counsel for the Respondent is also present and submitted that they have filed their reply in both the IAs. However, it is not reflected on the e-portal. Ld. counsel for the Respondent may approach the Registry and cure the defects, so that it is reflected on the e-portal. List the matter on **29.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)